

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR SH. MASHROOR ALAM KHAN

Criminal Appeal No(s). 5455/2024

VIRENDRA SINGH @ VIJENDRA

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

Date : 08-10-2025 This appeal was called on for hearing today.

For Appellant(s) : Mr. Sadashiv, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following  
O R D E R

Service report from concerned High Court has still not been received in respect of Respondent No.1.

Let reminder be issued.

Soft copy of original records of High Court and Trial Court have been received.

Let soft copy of the same be provided to the Ld. Counsel for the appellant.

As per office report, Ld. Counsel for the appellant has not taken appropriate steps for abatement, despite last opportunity in respect of deceased Respondent No.2.

At this stage, it has been submitted by the Ld. Counsel for the appellant that he will file appropriate application in respect of deceased Respondent No.2. Allowed.

If the application is filed, list the application before the Hon'ble Judge in Chambers.

In case of default whereof, list the matter before the Hon'ble Judge-in-Chambers, for further directions.

MASHROOR ALAM KHAN  
Registrar